

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Custom Early Hearing Application No. 85382 of 2020
in
Custom Appeal No. 86067 of 2020**

(Arising out of Order No. 05/2020-21 dated 29th August 2020 passed by the
Commissioner of Customs(General), Mumbai Zone-I)

M/s Navalchand A Mehta & Bros

.....Appellant

A-802, Vishwamitra, Saptarishi Park,
Opp. Swapna Nagri, Mulund West
Mumbai, Maharashtra
400080

VERSUS

**Commissioner of Customs-Mumbai
General**

.....Respondent

Mumbai Zone-I, Customs Broker Section,
New Custom House, Ballard Estate,
Mumbai, Maharashtra
400001

APPEARANCE:

Miss Shruti Relekar, Advocate for the Appellant
Mr. Manoj Kumar, Assistant Commissioner Authorised Representative for
the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

MISCELLANEOUS ORDER NO. A/86845 / 2021

Date of Hearing: 17.09.2021

Date of Decision: 17.09.2021

PER: CORAM

Learned Counsel submits that the application for early hearing
is no longer relevant as the appeal, pertaining to suspension of their
license, is now relegated to inconsequence by completion of the

proceedings for revocation in July 2021. The application is, therefore, not being pressed.

2. Accordingly, the application is rejected. As the suspension challenged in the corresponding appeal is now superceded by revocation, appeal no. C/86067/2020 stands dismissed.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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